

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** (IB)-119(ND)/2017  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017**

**NAME OF THE COMPANY: M/s. Continental Piling & Excavation Pvt. Ltd. V/s. M/s. Cloud 9  
Projects Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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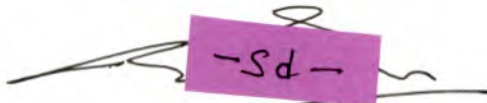
	<u>Present:</u>	For Petitioner (s):	Mr. Saurabh Seth, Advocate Mr. Sumeera Seth, Advocate	
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		For Respondent (s):	Ms. Mahjabeen Tanwar, Advocate	
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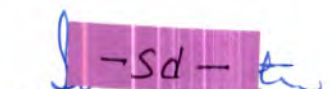
**Order**

Learned counsel for the petitioner submits that the matter has been compromised and the MoU executed between the parties has been filed. In view of the same, it is submitted by the learned counsel for the Operational Creditor that she has instructions to withdraw the present petition.

Dismissed as withdrawn.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]